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NOTIFICATION
(INCOME-TAX)

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No. 7086 (F.No.197/186/85-ITA.1): In exercise of the powers conferred by clause (iv) of sub-section (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Karnataka Police Benevolent Fund" for the purpose of the said clause for the assessment years 1986-87 to 1988-89.

(ROSHAN SAHA)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

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2. The Commissioner of Income-tax, Karnataka-II, Bangalore with ref. to his letter No. PRO-706/85-86/CIT.II dated, 25-10-1985.
3. All Commissioners of Income-tax.
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(Mrs. V. RAMAKRISHNAN)
SECTION OFFICER.